

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A.No. 26/2010 in Petition No. 202/2009

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri V.S.Verma, Member**
- 3. Shri M.Deena Dayalan, Member**

DATE OF ORDER 2.7.2010

In the matter of

Determination of provisional transmission tariff for (i) LILO of 220 kV Tanakpur-Bareilly transmission line (Ckt-II) at Sitarganj along with associated bays (ii) 220/132 ICT-I at Sitarganj along with associated bays under System Strengthening Scheme in Uttaranchal in Northern Region.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon
Vs

..Petitioner

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi

.....Respondents

ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 31.12.2010 for filing a fresh petition for approval of final transmission charges for the assets covered under Petition No. 202/2009 for the block period 2004-09.

2. While approving the provisional transmission charges, the Commission vide its order dated 22.10.2009 directed the petitioner to file fresh petition for approval of final tariff on the subject, latest by 31.3.2010. The Commission vide its order dated 25.3.2010 in I.A. No. 12/2010 further extended the time till 30.6.2010 to file the petition for approval of final transmission tariff.

3. The petitioner has submitted that the main scope of work has already been finalized. However an additional amount of Approximately Rs. 210 lakh has been awarded by the revenue authorities/Hon`ble High Court to one of the land owners against which it had filed petition in the Hon`ble Supreme Court and Hon`ble Supreme Court vide its order dated 10.5.2010 has allowed the petitioner to seek remedy from the revenue authorities under Section 18 of the Land Acquisition Act, 1894. Pending final resolution of the issue, it has been submitted that the approval of revised cost estimate shall take some more time.

4. The prayer made by the petitioner is allowed. The petitioner may file revised petition for approval of transmission tariff in accordance with Central

Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 for the transmission system by 31.12.2010 after serving copies of the petition on the respondents.

5. I.A. stands disposed of in the above terms.

Sd/-
(M. DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON